

ITEM NO.17

Court 6 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27301/2017

(Arising out of impugned final judgment and order dated 21-02-2017 in CRLMA No. 5859/2017 passed by the High Court Of Judicature At Allahabad)

PRADEEP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent (s)

(FOR ADMISSION and I.R. and IA No.97554/2017-CONDONATION OF DELAY
IN FILING and IA No.97555/2017-EXEMPTION FROM FILING O.T.)

Date : 05-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Anurag Dubey, Adv.
Mr. Rajesh Pathak, Adv.
Mr. Abhishek Chakraborty, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. Raahul Trivedi, Adv.
Mr. Ashok Trivedi, Adv.
Mr. Prabodh Kumar, AOR
Mr. Ravi S. Gupta, Adv.
Mr. Vaibhav Dixit, Adv.
Ms. Palak Gupta, Adv.
Mrs. Priti Jignesh Joshi, Adv.

Mr. Sarvesh Singh Baghel, AOR
Ms. Sakshi Kakkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for exemption from filing official
translation is allowed.

Learned counsel for respondent No.2 has filed some

documents under a cover of an application which is undated. On our query, as to how does respondent No.2 seeks to explain the financial position which was sought as recorded in terms of order dated 25.11.2019, learned counsel for respondent No. 2 submits that even he cannot read these documents!

We call upon respondent No.2 to file a proper affidavit explaining the position with respect of order dated 25.11.2019 within three weeks from today annexing relevant documents which are readable.

List on a miscellaneous day in the month of February, 2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)